

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 706/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.10.2020**

Name of the Company: Third Rock Trips
V/s
Abhik Advertising Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Nirav P. Shah is present on behalf of the Petitioner and Advocate Mr. Jainish Shah is present on behalf of the respondent.

Both sides have submitted that the matter has been settled.

Accordingly, the learned lawyer appearing on behalf of the Petitioner has filed a withdrawal pursis.

In view of that, the present IB Petition, i.e. CP (IB) No. 706 of 2019, is dismissed as withdrawn.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 14th day of October, 2020.